

# **Central Administrative Tribunal Principal Bench, New Delhi**

O.A. No.2359/2017

Thursday, this the 20<sup>th</sup> day of July 2017

**Hon'ble Mr. K.N. Srivastava, Member (A)**

Rajender s/o Sh. Shisu  
Aged about 54 years  
r/o C-36, Gali No.14,  
Madhu Vihar, Delhi

..Applicant  
(Mr. Manish Kumar Chauhan, Advocate for Mr. U Srivastava, Advocate)

Versus

1. Union of India through the General Manager  
Northern Railway  
Baroda House, New Delhi
2. The Divisional Railway Manager, Northern Railway  
Estate Entry Road, New Delhi
3. The Divisional Engineer o/o the Divisional Railway Manager  
Northern Railway, Estate Entry Road, New Delhi

..Respondents

## **O R D E R (ORAL)**

The applicant was working as a Gateman under the Delhi Division of Northern Railway. He took voluntary retirement from service on 19.09.2015. His grievance is that while in service, he was entitled for overtime allowance, which has not been paid to him. He has submitted a representation dated 24.10.2016 (Annexure A-7) to respondent No.2, which has not yet been decided. Learned counsel for applicant submits

that the applicant will be satisfied if a time bound direction is given to respondent No.2 to dispose of the pending Annexure A-7 representation of the applicant.

2. Having regards to the submissions made by learned proxy counsel for applicant and without going into the merits of the case, the O.A. is disposed of with a direction to respondent No.2 to decide the pending Annexure A-7 representation of the applicant and pass a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order.

**( K.N. Shrivastava )**  
**Member (A)**

**July 20, 2017**  
/sunil/